

ITEM NO.17

COURT NO.4

SECTION II

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.)

No(s). 3395/2016

(Arising out of impugned final judgment and order dated 17/02/2016
in CRLA No. 428/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

VIJAI @ VIJAI SINGH AND ANR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 10/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Sudhir Naagar, AOR
Mr. Raj Kumar Rajput, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice on the interim prayer for grant of bail.

Let the matter be listed on 08.07.2016.

The order of exemption passed on 25.04.2016 shall remain in

force till then.

Signature Not Verified

Digitally signed by
GULSHAN KUMAR
ARORA

Date: 2016.05.12
17:15:30 IST

(Gulshan Kumar Arora)

(H.S. Parasher)

Reason:

Court Master

Court Master